

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 3946
(TO BE ANSWERED ON THE 19th December 2024)
BHARATIYA VAYUYAN VIDHEYAK BILL

3946. SHRI SURESH KUMAR KASHYAP
SHRI LUMBA RAM
SHRI BIDYUT BARAN MAHATO
SHRI NABA CHARAN MAJHI

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) the salient features and objectives of the proposed Bharatiya Vayuyan Vidheyak Bill, 2024; and

(b) the benefits of the said Bill thereto?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) & (b): The Bharatiya Vayuyan Vidheyak, 2024 has become an Act. The Act provides for regulating provisions in a simplified manner, identifying existing redundancies and to provide for provisions to meet current needs of regulation of civil aviation which will boost 'Make in India' and 'Atmanirbhar Bharat' initiatives of the Government, address ambiguity & redundancies and promote ease of doing business.;

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The Salient features of the Bharatiya Vayuyan Adhinyam, 2024 include:

(i) The Adhinyam has been organized and structured with Provisions made Chapter-wise and Section-wise. Adhinyam's text has been revised to provide for gender neutrality.

(ii) The powers of Central Government, DGCA, BCAS & AAIB provisioned in separate chapters numbered 5, 2, 3 & 4 respectively.

(iii) Insertion of definition of terms words like "design", "manufacture" and "maintenance". This will promote "Make in India" and "Aatmanirbhar Bharat" initiative of the Government in long run as it will help to regulate important aspect of maintenance including emerging MRO sector. It will

also enable Government to perform the functions of "State of Design" and consequently for development of manufacturing of aircraft in the country.

(iv) Enabling provisions for promoting Ease of Doing Business (EoDB) by making rules for conducting of RTR Certificate exams and issue of RTR Certificate license presently issued by Department of Telecommunication to be centralized in DGCA.

(v) Removal of inconsistency with provisions related to appeal, the amount for compounding, power to grant exemption etc.

(vi) Provision allows two statutory appeals and provides adequate opportunity of being heard in line with principles of natural justice to any aggrieved person for appeals against administrative enforcement action (for restriction, suspension or cancellation of licence, certificate or approval granted) and against imposition of financial penalty.
